

CENTRAL ELECTRICITY REGULATORY COMMISSION

RECORD OF PROCEEDINGS

Petition No.146/2008

- Subject: Determination of revised fixed charges for 2004-09 on account of liabilities discharged and additional capital expenditure incurred during 2004-05, 2005-06, 2006-07 and 2007-08 for Talcher Super Thermal Power Station, Stage-II (4x500MW).
- Coram: Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S. Jayaraman, Member
Shri V.S.Verma, Member
- Petitioner: NTPC Ltd
- Respondents: APTRANSCO, APEPDCL, APSPDCL, APNPDCL, APCPDCL, TNEB, KPTCL, BESCO, MESCOM, CESC Mysore, GESCOM, HESCO, KSEB, Electricity Dept, Puducherry.
- Date of hearing: **24.3.2009**
- Parties present: 1. Shri. V.K.Padha, NTPC
2. Shri A.K.Juneja, NTPC
3. Shri S.D.Jha, NTPC
4. Shri N.N.Sadasivam, NTPC
5. Shri D.G.Salpekar, NTPC
6. Shri Ajay Garg, NTPC
7. Shri V.Kumar, NTPC

The representative of the petitioner submitted that the petition had been filed for the approval of revised fixed charges for Talcher Super Thermal Power Station, Stage-II (4x500MW) (hereinafter referred to as "the generating station") for the period 2004-09, after accounting for liabilities discharged and the additional capital expenditure incurred during 2004-05, 2005-06, 2006-07 and 2007-08.

2. The representative of the respondent, TNEB submitted that the petitioner should be directed to submit its claims towards liabilities discharged and the

stage-wise reconciliation statements of the gross block for the financial years 2004-05, 2005-06, 2006-07 and 2007-08, duly certified by auditor. In response, the representative of the petitioner submitted that the claims submitted by it were based on the audited books of accounts and it would be expensive and a time consuming process to get the micro-level information audited.

3. The petitioner was directed to submit the audited accounts of the liabilities discharged and the stage-wise reconciliation statements of the gross block for the financial years 2004-05, 2005-06, 2006-07 and 2007-08, with copy to the respondents, along with soft copy of IDC calculations.

4. The petitioner was also directed to serve copy of the petition upon the respondents, if not already done, latest by 20.4.2009. The respondents would file their response by 30.4.2009 with a copy to the petitioner who may file its rejoinder, if any, by 10.5.2009.

5. The petition shall be fixed for hearing on 26.5.2009.

Sd/-
(K.S.Dhingra)
Chief (Legal)